

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 89-90 of 2020

IN THE MATTER OF:

Super Royal Holidays India Pvt. Ltd. & Ors. ...Appellants

Vs

Union of India & Anr.Respondents

Present:

For Appellants: Mr. Sanjay Nuli, Advocate

For Respondents: Mr. P.S. Singh, Advocate for Respondent No. 1
Mr. Dharm Singh, Advocate for Respondent No. 2

ORDER

(Through Virtual Mode)

14.09.2020 Learned Counsel for the Appellant states that with the Reply Affidavit he did not get the documents relied on by the Respondents. Learned Counsel for the Respondent(s) states that he will again e-mail the documents to the learned Counsel for the Appellant.

List the Appeal 'For Admission (After Notice)' on **28th September, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)